†राष्ट्र भाषा सलाहकार समिति

1262. श्री जगदम्बी प्रसाद यादव : क्या गृह-कार्य मंत्री यह बताने की क्रुपा करेंगे कि राष्ट्र भाषा सलाहकार समिति के कौन-कौन सदस्य हैं, कब इसकी स्थापना हुई, समिति की कितनी बैठकें हो चुंकी हैं और इस संबंध में अब तक कितनी प्रगति हुई है ?

J [NATIONAL LANGUAGE ADVISORY COMMITTEE

1262. SHRI J. P. YADAV : Will the Minister of HOME AFFAIRS be pleased to state the composition of the National Language Advisory Committee, when was it constituted, how many meetings of the Committee have been held and what progress has so far been made in this connection?]

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : राष्ट्र भाषा सलाहकार समिति नामक कोई समिति नहीं है । परन्तु केन्द्रीय हिन्दी समिति है, जिसकी अध्यक्षा प्रधान मंत्री हैं । इस समिति के सदस्यों के नाम संलग्न विवरण I में दिए गए हैं। यह समिति 5 सितम्बर, 1967 को गठित हुई थी । इसकी अब तक तीन बैठकों हुई हैं ।

समिति ढारा दिये गये मुख्य-मुख्य निर्णय तथा उनपर की गई कार्रवाई का एक विवरणII संलग्न है । विवरण I

- (2) श्री मोरारजी देसाई, उप प्रधानमंत्री– सदस्य ।
- (3) श्री यशवन्तराव चव्हाण, गृह मंत्री-सदस्य ।
- (4) श्री त्रिगुण सेन, शिक्षा मंत्री---सदस्य ।
- (6) श्री पी० गोविन्द मेनन, विधि मंत्री—सदस्य ।
- (7) श्री गंगा शरण सिंह, संसद् सदस्य— सदस्य ।
- (9) सेठ गोविन्द दास, संसद् सदस्य---सदस्य ।
- (10) श्री प्रकाशवीर शास्त्री, संसद् सदस्य---सदस्य ।
- (11) श्री उमाशंकर दीक्षित, संसद् सदस्य---सदस्य ।
- (12) श्री नाथ पाई, संसद् सदस्य----सदस्य ।
- (13) श्री रामधारी सिंह दिनकर, भारत सरकार के हिन्दी सलाहकार— सदस्य-सचिव ।

रस्ता कर्ण्याताः तित्र कर्ण्य**विवरण**∭

t**∐** – vorstal son terstal Defensionen

- हिन्दी सलाहकार की रिपोर्ट में दिये गये सुझावों सम्बन्धित मंत्रालयों अर्थात् जिक्षा विधि, को कार्यात्वित करने के लिए कार्रवाई की जानी सूचना व प्रसारण तथा गृह मंत्रालय में चाहिए, तथा उनके कार्यात्वयन में आने वाली कार्रवाई की जा चुकी है, अथवा की कठिनाइयों पर हिन्दी सलाहकार के साथ जा रही है।
 - े विचार-विमर्श किया जाना चाहिए । _{१९१४}० २७ में २४४४ २४४४ (२०

Transferred from the 19th December, 1968.

‡[] English translation. 1804) .

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2. हिन्दी सलाहकार की अध्यक्षता में गृह, शिक्षा, विधि तथा सूचना व प्रसारण मंत्रालयों के संयुक्त सचिवों की एक समन्वय समिति गठित की जाए ।

Written Answers

3. हिन्दी के प्रसार, विकास तथा केन्द्र के सरकारी कामकाज के लिए इसके प्रगामी प्रयोग से सम्बन्धित सारी योजनाओं के सम्बन्ध में भारत सरकार के सभी मंत्रालयों और विभागों को हिन्दी सलाहकार से परामर्श करना चाहिए ।

4. हिन्दी शिक्षण योजना की गति तेज करने के लिये गृह मंत्रालय द्वारा सुझाये गये उपायों के सम्बन्ध में विचार-विमर्श करने के हेतु मंत्रि-_1-3[#] मंडल सचिव सभी सचिवों की एक बैठक बुलाए Ę. और इस प्रकार विभागों को नये अनुदेश जारी 雷学 किये जामें।

- एल० एल० बी० स्तर तक कॉनून की पढ़ाई के लिए अनिवार्थ रूप से आवश्यक पाठ्य-पुस्तकों का हिन्दी में प्रकाशन ।

तुरंत लागू की जानी चाहिए।

- 7. (क) सभी मंत्रालयों से यह कहा जाना चाहिए कि सूचना व प्रसारण मंत्रालय ने सभी मंत्रालयों/ विभागों को इस सम्बन्ध में अनुदेश वे प्रेस सूचना व्यूरो को अपनी प्रचार सामग्री हिन्दी तथा अग्रेंजी में साथ-साथ -ತಿಂದ ಕ್ಷೇ भेजे। अभि में सुमुद्धाः
- (ख) प्रातः व शाम के मुख्य हिन्दी समाचार बुले- यह निर्णय कार्यान्वित किया जा चुका है। टिनें पहले प्रसारित की जायं और अंग्रेजी 1.16 14 H. बलेटिनें उसके बाद । · · . Charles a Breach Strait
- (ग) प्रेस सूचनाव्यूरो सारी प्रचार सामग्री हिन्दी यथासम्भव ऐसा किया जा रहा है। और अंग्रजी दोनों भाषाओं में जारी करे । والبعا ووالدارية الرابريون الجروك 11. A. C. C.
- भारत सरकार के प्रत्येक मंत्रालय/विभाग 8, हिन्दी शिक्षण योजना के अधीन चलने वाली हिन्दी में संयुत्क साचिव उसके समस्तर के एक कक्षाओं में जाने के लिए प्रत्येक मंत्रालय से वरिष्ठ अधिकारी को ये जिम्मेदारियां 20 प्रतिशत कर्मचारी भेजने की जिम्मेदारी सौंपी गई हैं। अस्तर आग कर हो प्रत्येक मंत्रालय के एक वरिष्ठ अधिकारी को

इन मंत्रालयों के हिन्दी से संबंधित संयक्त सचिवों की एक समन्वय समिति गठित की जा चुकी है। हाल ही में इस समिति में विदेश मंत्रालय, रेलवे बोर्ड तथा डाक व तार विभाग के प्रतिनिधि नामित किये गय हैं।

- भारत सरकार सभी मंत्रालयों और विभागों का ध्यान इस निर्णय की ओर आकर्षित किया गया है। 🗠
- ৩ ন ইংগ্রিকী ন গ**ি মন্দ্রায়** গলা ात प्रांसी क्रिसी का
- हिन्दी शिक्षण योजना की गति तेज करने के लिए अनुमोदित उपायों के सम्बन्ध में अनुदेश जारी किये गये हैं।
- 5. राजभाषा अधिनियम 1963 की धारा 5(2) इस सम्बन्ध में विधि मंत्रालय के परामर्श से विचार किया जा रहा है ।
 - इस निर्णय के कार्याग्वयन के लिए विधि मंत्रालय कार्रवाई कर रहा है।
 - जारी कर दिये हैं।

4641	Written Answers	[RAJYA SABHA	A] <i>t</i>	o Questions	4642
нат 	सौंपी जानी चाहिए और व संपुक्त सचिव के स्तर का हं को हिन्दी के सम्बन्ध में स किये गये प्रशासनिक अनु को सुनिश्चित करने की जि	ो। उसी अधिकारी ामय-समय पर जारी देशों के कार्यान्वयन	स वे रुपर में." "स्कृष्ट न्यू भा		
9. fi	हन्दी के प्रसार और विकास सरकारी कामकाज के प्रयोग की गति तेज करने पारित सरकारी संकल्प लिए कार्यंक्रम तैयार किया कार्यान्वित किया जाए ।	लिए इसके प्रगामी के हेतु संसद द्वारा के कार्यान्वयन के	तथा गृह मंत्रा तैयार कर लिए	विधि, सूच ना व लय ने विस्तृत हैं।	। प्रसारण
	बदेशों में हिन्दी के प्रचार से स मंत्रिमंडल सचिव के परा किया जाए ।	मर्श्व से कार्यान्वित 	अंतर-विभागीय हुई थीं । उस कार्यान्वयन के भारतीय सांस्कृ	अंतिम रूप देने चेव की अध्यक्ष समिति की ए बैठक में हुए वि लिए शिक्षा मंत्रा तिक सम्बन्ध कार्रवार्ड की उ	तता में क बैठक नर्णयों के लय तथा परिषद

t [THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : There is no National Language Advisory Committee. There is, however, a Central Hindi Committee of which Prime Minister is the Chairman. Composition of the Committee is indicated in the attached statement I. The Committee was constituted on the 5th September, 1967. It has so far held three meetings.

A statement II showing important decisions of the Committee and action taken thereon is attached.

STATEMENT I

- Chairman.
- (2) Shri Morarji Desai, Dy. Prime Minister-Member.
- t[] English translation.

> (3) Shri Y. B. Chavan, Home Min¹" ster-Member.

- Triguna (4) Shri Sen, Education Minister—Member.
- (5) Shri K. K. Shah, I. & B. Minister -Member.
- (6) Shri P. Govinda Menon, Law Minister-Member
- Shri M.P.— (7) Ganga Sharan, Member.
- (8) Shri M. S. Murti, M.P.-Member.
- (9) Seth Govind Das, M.P.-Member.
- (10) Shri Prakash Vir Shastri, M.P.-Member.
- (11) Shri Umashankar Dikshit, M.P.-Member.
- (12) Shri Nath Pai, M.P.-Member.
- (13) Shri R. D. Sinha Dinkar, Hindi Adviser to the Government of India-Member-Secretary.

STATEMENT II

- 1. Steps should be taken to implement the suggestions contained in the Hindi Adviser's report, and difficulties in their implementation should be discussed with the Hindi Advisor.
- 2. A co-ordination Committee of the Joint Secretaries in the Ministries of Home Affairs, Education, Law and Information and Broadcasting be constituted under the chairmanship of the Hindi Adviser.
- 3. All the Ministries and Departments of the Government of India should consult the Hindi Adviser in regard to all the schemes pertaining to the propagation, development and progressive use of Hindi for Official work of the Union.
- 4. The Cabinet Secretary should call a meeting of all the Secretaries to discuss the measures suggested by the Home Ministry for accelerating the pace of the Hindi Teaching Scheme and accordingly fresh instructions be issued to the Departments.
- Section 5(2) of the Official Languages Act, 1963 should be enforced imme diately.
- 6. The production of text-books in Hindi which are essentially required for teaching Law upto the L.L.B. standard should be taken up first.
- 7. (a) All the Ministries should be asked to send their publicity material to the Press Information Bureau in Hindi and English simultaneously.

(b) The morning and evening main Hindi News bulletins should be broadcast first and English bulletins later.

(c) The Press Information Bureau should issue all publicity material in both the languages, *i.e.* Hindi & English.

8. The responsibility for releasing 20% of the employees in each Ministry for attending the Hindi classes conducted under the Hindi Teaching Scheme should be entrusted to a senior officer of each Ministry and that such officer should be of the status of a Joint Secretary. The same officer should be entrusted with the responsibility for ensuring the implementation of the administrative instructions issued from time to time regarding use of Hindi.

4-59 R.S./68

- Action has already been taken or is in progress in the concerned Ministries, namely, Education, Law, Information and Boradcasting and Home Affairs.
- A Co-ordination Committee of Joint Secretaries dealing with Hindi in these Ministries has been constituted. Recently representatives of the Ministry of External Affairs, Railway Board and P&T Department have been nominated on the Committee.
- This has been brought to the notice of ali the Ministeries and Departments of the Government of India.
- Instructions containing the approved measures for accelerating the pace of Hindi Teaching Scheme have been issued.
- This is under consideration in consultation with the Ministry of Law.
- Ministry of Law are taking steps to implement this decision.
- Ministry of Information & Broadcasting has issued instructions to all the Ministries/Departments in this regard. The decision has been implemented.
- These two news bulletins are being relayed by all the stations of A.I.R. This is being done to the extent possible.
- A senior officer of the rank of Joint Secretary officer of equivalent rank has been given these responsibilities in each Ministry/Department of Government of India.

9. For implementation of the Government Resolution adopted by Parliament

programmes should be prepared and implemented for accelerating the spread

- and development of Hindi and its progressive use for the various official purposes of the Union.
- 10. The scheme of propagation of Hindi abroad should be translated into action in consultation with the Cabinet Secretary.

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CALLING ATTENTION TO AMATTER OF URGENT PUBLICIMPORTANCE

ALLEGED DISCRIMINATION AGAINST THEPEOPLE OF KERALA IN THE MATTER OFISSUING POSSESSION LICENCES FOR WIRELESS TRANSMITTERS

SHRI K. P. SUBRAMANIA MENON (KERALA) : Sir, I call the attention of the Minister of Parlimentary Affairs and Communications to the recent circular addressed by the Director-General Posts and Telegraphs, New Delhi, to all Heads of Circles with regard to the issue of possession licences for wireless transmitters and the alleged discrimination against the people of Kerala thereby denying to the people of Kerala the same rights enjoyed by those in other States.

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) :

Mr. Chairman, Sir, it had been observed that different procedures were being adopted by the P and T authorities in the different States for verifying the suitability of persons applying for issue of possession licences for wireless transmitters.

The matter was therefore examined and instructions were issued to the Heads of Circles to have a verification made through district authorities. As in the State of Kerala, the Chief Minister had written

to a matter of urgent public importance

- Detailed programmes have been prepared by the Ministries of Education, Law, Information and Broadcasting and Home Affairs for implementation during the year 1968-69.
- A meeting of the Inter-departmental Committee for finalising the scheme was held under the chairmanship of the Cabinet Secretary. Necessary action is being taken by the Ministry of Education and the Indian Council of Cultural Relations for implementing the decisions taken at the meeting.]

to the Home Minister earlier expressing his dissatisfaction with the criteria for verification of character and antecedents of candidates for Central Government employment and it had been found necessary to make some other arrangements for verification of character and antecedents of the candidates in ihe State of Kerala, it was thought that in this case also similar arrangements may be made till the issue is decided with the Kerala Government. The idea is only to verify the suitability of persons applying for licence for possession of wireless transmitters before a licence for the purpose is granted to them. There has, thus, been no discrimination against the people of Kerala in any manner.

SHRI K. P. SUBRAMANIA MENON:.

Sir, this matter of discrimination against Kerala people is practised in all respects In the case of police verification whereas in all other States it is the district authorities who conduct the police verification in the case of Kerala the Home Ministry is to specially conduct the verification. Similarly in regard to wireless licences also the same thing ts being repeated. It would seem from the whole thing that the Kerala people are being denied the same status and the same rights as the people of other parts of India on political grounds.

SHR1 M. RUTHNASWAMY (Madras): Special treatment.

SHRIMATI YASHODA REDDY (Andhra Pradesh) : Extra special.